

BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

IA - 120/2017

C.P. (I.B) No. 15/9/NCLT/AHM/2017

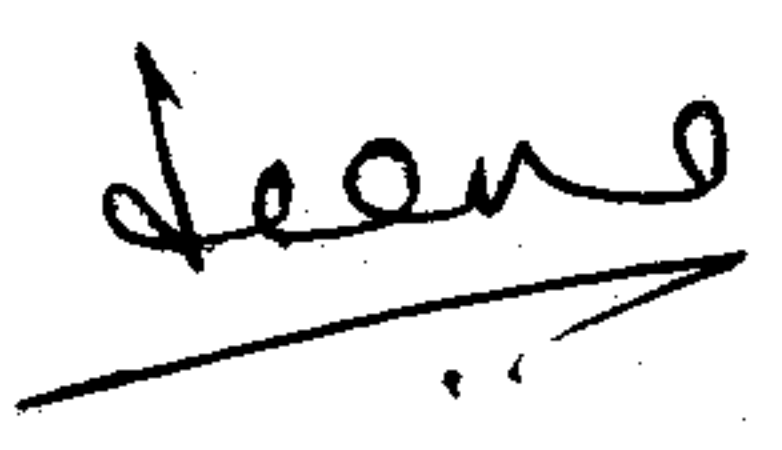
Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017

Name of the Company: Unique Industrial Handlers Pvt Ltd.
V/s.
GEI Power Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	LEENA AGRAWAL	Practising Company Secretary	Operational Creditor / Applicant	
2.				

ORDER

Learned PCS Ms. Leena Agrawal present for Operational Creditor/ Petitioner. None present for Corporate Debtor.

Application is filed by the Operational Creditor seeking permission to withdraw CP (IB)15/2017 on the ground of settlement between Operational Creditor and Corporate Debtor.


The said Application is registered as IA 120/2017.

Heard arguments of Learned PCS for Petitioner. The petition is at the stage of ^{Order on} hearing ~~before~~ admission. It appears there is a settlement between the operational creditor and Corporate Debtor.

Operational Creditor is permitted to withdraw the Petition.

IA 120/2017 is allowed accordingly.

In view of the order passed in IA 120/2017, this CP(IB) 15/2017 is dismissed as withdrawn. No order as to costs.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 19th day of May, 2017.